

**IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI COURT (COURT NO. IV)**

(IB)-322/(ND)/2018

M/s. Lakshmi Steels
Vs.
M/s. Supertech Ltd.

.....Applicant

.....Respondent

Under Section: 9 of IBC.

Order delivered on 06.07.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

Mr. Anurag Sharma &
Ms. Gunjan Mittal, Advs.

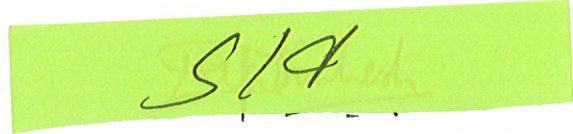
For the Respondent

ORDER

Learned counsel for the applicant states that as per the order dated 30 May 2018 learned counsel for the applicant was directed to serve the copy of additional documents within three days, which they have supplied to the learned counsel for the respondent today, without seeking any liberty for late ~~copy~~ ^{copy}. Cost of Rs. 5,000/- is levied on applicant for non-compliance of the order in time. The learned counsel for the respondent accepts the service and undertakes to file their response to the said documents within one week, with the copy in advance to the other side along with copies of judgments they seek to rely upon. They had filed additional documents. In the meanwhile, the counsel for both the parties again accept to conduct the meeting for reconciliation of the statement of the accounts which even though was ordered on 3 May 2018 but has not taken place. Mr. Rajesh Kumar, authorized person on behalf of the applicant states that he had personally gone to the office of Corporate Debtor for conducting meeting which was denied

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and requested Mr. K. K. Mitra, who is the head of purchase department who denied to have a meeting for reconciliation. Learned counsel for the respondents states that he shall file affidavit to that effect by Mr. K. K. Mitra about the factual position. Direction is given to both the counsels to arrange for a meeting for the reconciliation of statement of accounts. The learned counsel for the applicant undertakes to send the authorized representative to the office of the Corporate Debtor and the learned counsel for the Corporate Debtor undertakes to hold such meeting on or before 13.07.2018 with two days' notice in advance by the learned counsel for the respondent. Cost of Rs. 5,000/- to be deposited in Prime Minister Relief Fund. List the matter for further consideration on 19.07.2018.



**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Mukesh